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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010424662026

+ **CS(COMM) 982/2026**

PULKIT MANI

.....Plaintiff

Through: Mr. Apar Gupta, Mr. Naman Kumar
and Ms. Pragya Jain, Advocates.

versus

META PLATFORMS INC & ORS.

.....Defendants

Through: Mr. Varun Pathak, Mr. Vishesh
Sharma and Ms. Tanvi Raina, Advocates for D-1.

Ms. Mamta Rani Jha, Mr. Rohan Ahuja, Ms.
Shrutima Ehersa and Ms. Ananya Gupta,
Advocates for D-2.

Ms. Swati Agarwal, Mr. Vaarish Sawlani and Ms.
Saumya Pawar, Advocates for D-3.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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09.09.2026

I.A. 24677/2026 (Exemption)

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

I.A. 24706/2026 (for pre-institution mediation)

3. This application is filed on behalf of the Plaintiff under Section 12-A of the Commercial Courts Act, 2015 read with Section 151 CPC seeking exemption from Pre-Institution Mediation.
4. Having regard to the facts of the present case wherein urgent relief is



prayed for and in light of the judgment of Supreme Court in *Yamini Manohar v. T.K.D. Keerthi*, (2024) 5 SCC 815, as also Division Bench of this Court in *Chandra Kishore Chaurasia v. RA Perfumery Works Private Ltd.*, 2022 SCC OnLine Del 3529, exemption is granted to the Plaintiff from Pre-Institution Mediation.

5. Application is allowed and disposed of.

I.A. 24680/2026 (u/S 151 CPC)

6. This application is filed on behalf of the Plaintiff seeking exemption from effecting advance service on Defendants 6 to 15.

7. For the reasons stated in the application, the same is allowed exempting Plaintiff from effecting advance service on Defendants 6 to 15.

8. Application is disposed of.

I.A. 24679/2026 (u/S 80 r/w Section 151 CPC)

9. This application is filed on behalf of the Plaintiff seeking exemption from issuing advance notice to Defendant No. 4/DoT under Section 80 CPC.

10. For the reasons stated in the application, the same is allowed exempting Plaintiff from issuing advance notice to Defendant No. 4/DoT under Section 80 CPC.

11. Application stands disposed of.

I.A. 24707/2026 (u/S 149 CPC)

12. This application is filed on behalf of the Plaintiff seeking extension of time by two months to file court fee.

13. For the reasons stated in the application, the same is allowed granting two weeks to the Plaintiff to file requisite court fee.

14. Application is disposed of.

I.A. 24678/2026 (u/O XI Rule 1 (4) r/w Section 151 CPC)



15. This application is filed on behalf of the Plaintiff seeking leave to place on record additional documents.

16. Plaintiff, if he wishes to file additional documents at a later stage, shall do so strictly in accordance with provisions of the Commercial Courts Act, 2015.

17. Application is disposed of.

I.A. 24708/2026 (u/S 151 CPC)

18. This application is filed on behalf of the Plaintiff for filing a lengthy synopsis and list of dates and events.

19. For the reasons stated in the application, the same is allowed. Synopsis and list of dates and events are taken on record.

20. Application stands disposed of.

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21. Let plaint be registered as a suit.

22. Issue summons.

23. Counsels, as above, accept summons on behalf of the respective Defendants.

24. Upon filing of process fee, issue summons to the remaining Defendants through all permissible modes, returnable before the learned Joint Registrar on 01.10.2026.

25. Summons shall state that the written statements shall be filed by remaining Defendants within 30 days from the receipt of summons along with affidavit of admission/denial of the documents filed by the Plaintiff.

26. It will be open to the Plaintiff to file replication within 30 days from the date of receipt of written statements along with affidavit of



admission/denial of documents filed by the remaining Defendants.

27. If any of the parties wish to seek inspection of any documents, the same be sought and given within the timeline prescribed in Delhi High Court (Original Side) Rules, 2018.

28. Learned Joint Registrar will carry out admission/denial of documents and marking of exhibits.

I.A. 24676/2026 (u/O XXXIX Rules 1 and 2 r/w Section 151 CPC)

29. This application is filed on behalf of the Plaintiff under Order XXXIX Rules 1 and 2 read with Section 151 CPC for grant of *ex parte* ad interim injunction.

30. Issue notice.

31. Counsels, as above, accept notice on behalf of the respective Defendants.

32. Replies be filed by Defendants No. 1 and 3 within four weeks from today. Rejoinders, if any, be filed before the next date.

33. Notice be issued to the remaining Defendants through all permissible modes, returnable before Court on 18.01.2027.

34. Mr. Varun Pathak, learned counsel appearing for Defendant No. 1/ META Platforms, Inc., on instructions, submits that the two URLs i.e., https://www.instagram.com/reel/DP_k4A0j4U1/ and <https://www.instagram.com/reel/DU5ucngD40k/> have been restored. This fact is acknowledged by counsel for the Plaintiff.

35. Mr. Pathak further submits that BSI and IP logs details of Defendants No. 7 to 10, 13 and 14 shall be provided to the Plaintiff within two weeks from today in a password protected document.

36. Learned counsel appearing for Defendant No. 2/Google LLC submits



that BSI details of Gmail account antwalsaab735@gmail.com in respect of Defendant No. 6 and Gmail account sonita89891@gmail.com in respect of Defendant No. 7 shall be provided to the Plaintiff within three weeks from today in a password protected document.

37. Defendants No.1 and 2 shall provide the necessary details as undertaken and file compliance affidavits within six weeks from today.

38. Learned counsel for Defendant No. 3/WhatsApp LLC submits that the said Defendant shall preserve the basic subscriber and account information available with it in respect of mobile number +91 9097485439 and furnish the necessary details in a sealed cover/password protected document within three weeks from today.

39. Defendant No. 3 shall preserve the information as undertaken and disclose the details in a sealed cover/password protected document within three weeks and file compliance affidavit within two weeks thereafter.

JYOTI SINGH, J

SEPTEMBER 9, 2026
S.Sharma